

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2941
ANSWERED ON:14.03.2011
STREAMLINING OF NEW PERMIT SCHEME
Reddy Shri Modugula Venugopala ;Singh Shri Ravneet

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a Committee constituted to look into the issue of streamlining of National Permit system in the country has recommended the collection of a lump sum amount for vehicle to ply under National Permit;
- (b) if so, whether the Union Government has received comments from the States for implementation of the said recommendation;
- (c) if so, the details thereof and the reaction of the various States thereto;
- (d) whether some of States have implemented new permit scheme for truckers; and
- (e) if so, the details thereof alongwith the reasons for not implementing the said scheme in all the States uniformly?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

- (a) In accordance with the decision taken in the Transport Development Council (TDC), an Empowered Committee of State Transport Ministers under the chairmanship of Hon'ble Transport Minister, Government of Rajasthan was constituted. On the recommendations of the Empowered Committee, the new composite fee regime for national permit vehicles to operate throughout the country has been implemented w.e.f. 8.5.2010. This new system provides levy of Rs. 1000/- towards home State authorization fee and Rs. 15,000/- towards consolidated fee per annum per vehicle authorizing the national permit holder to operate throughout the country.
- (b) & (c) Transport Development Council (TDC) comprises of representatives of all States/Union Territories. The decision to implement the new national permit system was taken in the meetings of the Transport Development Council held on 5.2.2010 and 16.4.2010.
- (d) & (e) New national permit system has been implemented in all States/Union Territories with effect from 8.5.2010.